

CBI v. Pramod Kumar Jain
CC No. 40/2019

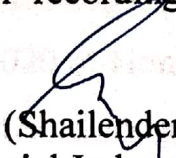
07.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

None for the accused.

This matter has been taken up today through video conference. However, since the matter is listed for recording of P.E. and as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi recording of evidence cannot be conducted through video conference.

Accordingly, matter is being adjourned to 09.09.2020 for appearance of the accused as well as for recording P.E. in the court proceedings.


(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
07.08.2020

CBI v. R.N. Rastogi & ors.
CC No. 223/2019

07.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Accused no. 2 S.B. Singh in person.

Sh. Gagan Minocha and Sh. Bhavook Chauhan, learned
counsels for accused no. 3 with accused no. 3.

Ms. Moulshree Pathak, learned counsel for accused no. 4, 5
and 6.

Accused no.1 as well as his counsel have not appeared.

Proceedings in the present case have been taken up through
video conference. This matter is listed for recording of P.E. In view of the
notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of
Delhi proceedings in the present case for recording evidence cannot be
proceeded ahead through video conference.

Accordingly, matter is being adjourned to 10.09.2020.

(Shailender Malik)

Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi

07.08.2020

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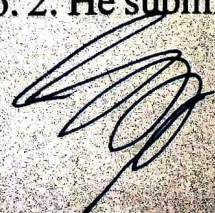
Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Arjun Diwan, learned counsel for accused no. 1 with
accused no. 1 Upendra Rai.

Sh. Ankit Aggarwal, learned counsel for accused no. 2 with
accused no. 2 Rahul Sharma.

Matter has been taken up through video conference. Though in this case proceedings have been stayed by the Hon'ble High Court of Delhi as some miscellaneous petition is pending before the Hon'ble High Court against the order passed by learned predecessor of this court. In the meantime, IO Inspector Surender Kumar Rohilla has filed the soft copy of supplementary charge sheet therefore proceedings have been taken up today. Reader of this court is directed to supply soft copy of supplementary charge sheet to accused no. 1 and 2. In this regard, both the counsels for accused no. 1 and 2 are required to furnish their authenticated mail ID so that the soft copy of supplementary charge sheet can be supplied to them. It is also important to note that after receipt of soft copy of supplementary charge sheet both the counsels shall acknowledge in complete sense.

Sh. Ankit Aggarwal counsel for accused no. 2 has pointed out that earlier in the month of March he has moved an application for relaxation of certain bail conditions on behalf of accused no. 2. He submits



that he will file soft copy of application afresh for supplying copy to learned PP for CBI. He can do so and such application will be taken as per roaster.

Proceedings in the present case now adjourned to 15.09.2020.



(Shailender Malik)

Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
07.08.2020